

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.102/99 and O.A.No.194/99

Wednesday, this the 15th day of November, 2000.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

O.A.102/99

P.S.Chandrasekharan,
Senior Engineering Asstt.(Retd.),
'Vishnu Bhavan' Pulluveettil,
P.O.Nattika Beach,
Thrissur District.

- Applicant

By Advocate Mr P Nandakumar

Vs

1. Union of India represented by
Secretary,
Ministry of Information & Broadcasting,
Sashtri Bhavan,
New Delhi.
2. Pay & Accounts Officer,
Doordarsan Kendra,
Swami Sivananda Salai,
Chennai-600 005.
3. Station Engineer,
Doordarsan Maintenance Centre,
Poothole,
Thrissur-680 004.
4. Pay & Accounts Officer,
Central Pension Accounting Office,
Ministry of Finance,
Trikoot-II Complex,
Bhikaji Cama Place,
New Delhi-110 066.

- Respondents

By Advocate Mr N Anilkumar, ACGSC

O.A.194/99

M.A.Francis,
Senior Engineering Asstt.(Retd.),
Elavathingal House,
P.O.Engineering College,
Thrissur-680 009.

By Advocate Mr P Nandakumar

Vs

1. Union of India represented by
Secretary to the
Ministry of Information & Broadcasting,
Shastri Bhavan,
New Delhi.
2. The Director General,
Doordarshan,
Doordarshan Bhavan,
Mandi House,
New Delhi-110 001.
3. Pay & Accounts Officer,
Doordarshan Kendra,
Swami Sivananda Salai,
Chennai-600 005.
4. Station Engineer,
Doordarshan Maintenance Centre,
Thrissur - 680 004.

- Respondents

By Advocate Mr K Kesavankutty, ACGSC

The application having been heard on 15.11.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The issue involved in these two cases are one and the same and therefore they are being disposed of by this common order.

2. The applicants in these cases seek for a declaration that revocation of F.R.22(1)(a)(i) benefits extended to them on their promotion as S.E.A is illegal and to quash A-10 and A-11 in O.A.102/99 and A-8 in O.A.194/99.
3. Respondents have filed a reply statement in which it has been stated that the matter is now pending before the

Government for taking final decision. Counsel on either side stated that when identical matter, O.A.1731/98 came up before this Tribunal, on the submission made by the learned counsel for respondents, the application was disposed of directing the respondents to take an appropriate decision in the matter at the earliest and that these applications may also be disposed of with such a direction.

4. In the light of the above submission of the learned counsel on either side, these two applications are disposed of directing the respondents to take a final decision in the matter at the earliest. No costs.

Dated, the 15th November, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

trs

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

1. A-10(in O.A.102/99):True copy of the order of the 3rd respondent No.DMC/TCR/63(12)/97-98/AC dated 12.3.98.
2. A-11(in O.A.102/99): True copy of the order of the 4th respondent No.286609600287/127705/A1 dated 15.9.98.
3. A-8(in O.A.194/99): True copy of Pay fixation of the applicant dated 12.3.98, issued by the 4th respondent.